

**NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH**  
**NEW DELHI**


**C. P. NO. 68(ND)2017**  
**CA. NO.**

**PRESENT: SMT. INA MALHOTRA**  
**HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 13.04.2017**

**NAME OF THE COMPANY:** Samir Dev Sharma V/s. M/s. Delhi Chemical Pharmaceutical Works  
Pvt. Ltd. & Ors.

**SECTION OF THE COMPANIES ACT:** 241/242

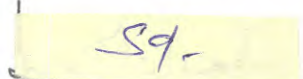
<b>S.NO</b>	<b>NAME</b>	<b>DESIGNATION</b>	<b>REPRESENTATION</b>	<b>SIGNATURE</b>
1.	P. Nagesh	Advocate	} Advocate for. Petitioner	Shuchi'
2.	Shuchi Sejwal	Advocate		
3.	SANJAY AGNIHOTRI	<del>Advocate</del> ORDER	for Respondents.	

Respondent has put in appearance through Mr. Sanjay Agnihotri, Advocate. Let reply be filed within one week from today.

The respondent is also directed to file all the relevant registers of the Respondent no.1 Company to enable the petitioner inspect the same.

Learned counsel for the petitioner has also prayed that the letters including notices of dues or any other corresponding received from UPSIPC be also placed on record, since according to them they are, totally unaware about any proceeding initiated by the lessor UPSIDC.

List this case on 24<sup>th</sup> April, 2017.

  
**(Ina Malhotra)**  
**Member Judicial**